

Corporation of India, is under consideration of the Board of JCI, but no final decision has yet been taken.

(b) Does not arise.

12 NOON

**RE. PERMISSION FOR GIVING A NOTICE OF PRIVILEGE AGAINST THE POLICE INSPECTOR, NAGPUR**

SHRI BHUPESH GUPTA (West Bengal): Sir, before you leave. I want to make a submission.

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir, on a point of order.

SHRI BHUPESH GUPTA. Sir, before you leave today, I have a submission to make. I will do it after the Papers are laid.

SHRI SADASHIV BAGAITKAR: Sir, on a point of order.

MR. CHAIRMAN: Yes.

श्री सदाशिव बागाईतकर : सभापति महोदय, यह 30 दिसम्बर का जो पार्लियामेन्ट्री बुलेटिन है उसमें पार्ट दो में एक हकीकत दी गई है :—

I am reading from the Bulletin and I quote:

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 68/69 of Bombay Police Act, to direct that Shri Sadashiv Bagaitkar, M.P., be detained for defying prohibitory order U/S 37(3) B.P. Act at Nagpur during Dindi procession. Shri Sadashiv Bagaitkar, MP was accordingly taken into custody at 14.00 hrs. on 26-12-1980 and is at present lodged in the open place at Police Line Takali, Nagpur.

N.B. He was released on 26-12-80 at 19.00 hrs."

Sir, the whole thing is, if I may say so, a fabrication of imagination and a totally untrue picture has been given.

(Interruptions)

MR. CHAIRMAN; Just a minute.

SHRI SADASHIV BAGAITKAR: Sir, the point involved in this is this: If the police officers continue to misinform the highest authority, who is supposed to protect us, I think that will be the end of accountability of the police. What is involved in this is that I was never arrested at the place mentioned or at the time mentioned nor was I released at the time mentioned in this. I was arrested and kept at a totally different place and released at 9.30 p.m. at a totally different place. So, if they deliberately mislead you to believe in this, I think there is a question of privilege involved in this. There is a matter of privilege involved in this and you should kindly allow me to move a privilege motion against the police officer concerned.

MR. CHAIRMAN: Mr. Bagaitkar, your communication in writing has come and I am looking into it and you may be quite sure that I shall take action if there is a question of privilege involved.

श्री रामेश्वर सिंह : (उत्तर प्रदेश) : मेरा भी व्यवस्था का प्रश्न है....

**RE. MEMBERS' PRIVILEGES IN A PARLIAMENTARY COMMITTEE**

SHRI BHUPESH GUPTA (West Bengal): Sir, during the inter-session period we do not cease to be Members of Parliament. Sir, you were good enough, during the last session, to make certain observations regarding the use of the Ordinance-making powers on the eve of the session. Now, before this Session, two Ordinances have been issued, one, the Special Bearer Bonds Ordinance and

the other regarding the LIC employees' wages, etc. I am not going into that. Now, Sir, as a Member of Parliament I took the first opportunity of asking the Minister by raising the issue at a meeting of the Consultative Committee held in the end of the last month. I asked the Finance Minister to say something about it and let us give our reaction. Do you know, Sir, how I was treated? It was my duty, first of all, to tell you as a Member of Parliament, to take the first opportunity to bring a matter of this kind to the notice of the Government in the sense of seeking expression and information. That is what I did. He said that it was *sub judice*. I said that we were not going to discuss the legal part of it and that we would like to know why it was necessary to issue these Ordinances, and to explain it and get our reaction. When the Bearer Bonds Ordinance has been universally condemned, we would not like to go into this question. Do you know what was his reaction? He said, "I will not allow you to speak; you cannot speak". Sometimes, Sir, we learn many things from you. You are a good man in the Chair. (*Interruptions*) You say: It will not go on record. Sir, you are setting a bad example. In that Consultative Committee meeting the Minister became...

MR. CHAIRMAN: Again, I may remind the hon. Member that you have written all these things to me and I am looking into it.

SHRI BHUPESH GUPTA: The trouble with you, Sir, is that you are looking into so many things. I do not know how long I will have to live to have my things looked into. (*Interruptions*)

MR. CHAIRMAN: But I can tell you. I am looking into more faces than things.

SHRI BHUPESH GUPTA: I say, Sir, that this obstruction by the Minister is a breach of privilege. I am a Member of Parliament. Mr. Venkata. raman behaved as a dictator.

MR. CHAIRMAN: You please see me in my Chamber.

SHRI BHUPESH GUPTA: Well, what will I do in your Chamber? I want to know. Let the Chamber be left for Chamber-maids. (*Interruptions*) We are Members of Parliament here. We want to tell you that in the Consultative Committee if the Minister is sitting functioning in this manner, then there will be absolutely... (*Interruptions*) The Minister has no business. He is the Chairman of the Committee by courtesy. Mr. Venkataraman says. "It will not go down on record". I had to walk out of that meeting. Kindly go into it and make them behave.

MR. CHAIRMAN: Mr. Bhupesh Gupta, I think you have said more than your share against Mr Venkata-raman. (*Interruptions*)

SHRI BHUPESH GUPTA: Sir, I have not said anything against you.

श्री रामेश्वर सिंह (उत्तर प्रदेश) :  
सभापति जी, मेरा व्यवस्था का प्रश्न है। एक मिनट सुन लीजिए। कल हमने यह सवाल उठाया था कि किसान रेली से क्या नुदसान हुआ है। आज का अखबार आप देखें—25 लोग एक्सीडेंट्स में मरे हैं। जयपुर और अंबर के बीच दो बसों का एक्सीडेंट हुआ है। किसान रेली की वजह से यातायात में गड़बड़ हुई है। छपरा में जो ट्रेन एक्सीडेंट हुआ है, उस में भी लोगों ने चेन-पुलिंग किया है और चेन पुलिंग की वजह से जो दुर्घटना हुई है उसमें 25 लोग मरे हैं यह अखबार में कहा गया है। लेकिन हम को टेलीफोन में बताया गया कि कम से कम 100 लोग मरे हैं। इसकी जिम्मेवारी किसकी है... (व्यवधान) ... आपने कहा था इस पर मैं बहस कराऊंगा... (व्यवधान) ...

[श्री उपसभापति पीठासीन हुए]

श्री उपसभापति : बड़े जाड़े, इसको कहने की इजाजत नहीं दी गई है। जब बहस के लिए समय मिलेगा उस समय कहूँ लीजिएगा।

#### PAPERS LAID ON THE TABLE

##### I. Reports and Accounts (1979-80) Of the Kudremukh Iron Ore Company Limited, Bangalore and related papers

##### II. National Company Limited (Acquisition and Transfer of Undertakings) Rules, 1980.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub section (1) of section 619A of the Companies Act, 1956:—

(i) Fourth Annual Report and Accounts of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of Company.

[Placed in Library. See No. LT-1821/81 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Commerce (Department of Textiles) Notification S.O. No. 14(E), dated the 8th January, 1981, publishing the National Company Limited (Acquisition and Transfer of Undertakings) Rules, 1980, under sub-section (3) of section 33 of the National Company Limited (Acquisition and Transfer of Undertakings) Act, 1930. [Placed in Library. See No. LT-1823/81]

#### Notifications of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VEN. KATASUBBAIAH): Sir, on behalf of Shri P. C. Sethi. I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum):—

(i) G.S.R. No. 14(E), dated the 12th January, 1981, publishing the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1981.

(ii) G.S.R. No. 15(E), dated the 12th January, 1981, publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1981.

(iii) G.S.R. No. 16(E), dated the 12th January, 1981, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1981.

(iv) G.S.R. No. 17(E), dated the 12th January, 1981, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1981.

[Placed in Library. See No. LT-1773/81 for (i) to (iv)]

##### I. Report and Accounts (1919-80) of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi and related papers.

##### II. Report and Accounts (1979-80) of the Projects and Equipment Corporation of India Limited, New Delhi and related papers.

##### III. Report and Accounts (1979-80) of the State Trading Corporation of India Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI